

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPALA BENCH NEW DELHI

CCP NO. 306/93 in OA NO. 1477/92

DECIDED ON : 11.10.1993

Smt. Devki Devi

Petitioner

٧s.

Shri P. K. Roy, Manager, Govt. of India Press & Anr.

Respondents

CORAM:

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri O. N. Moolri, Counsel for Petitioner
Ms. Pratima Mittal for Shri K. C. Mittal,
Counsel for the respondents

O R D E R (ORAL) (By Hon'ble Mr. Justice V. S. Malimath)

The case of Tarun Kumar for inclusion in the scheme for compassionate appointment was not considered as explained by the learned counsel for the respondents for the reason that the necessary information in the form of additional affidavit was not furnished by him so far. The learned counsel for the petitioner has furnished an additional affidavit giving the required information to the department with a copy to the counsel for the respondents. In view of the furnishing of the necessary material now, the learned counsel for the respondents rightly submitted that the case of Traun Kumar for inclusion in the scheme shall be considered and if he is found eligible, his name would be included in the scheme. Recording the said undertaking of the learned counsel for the respondents, these proceedings are dropped.

(S. R. Adige)
Member (A)

(V. S. Malimath) Chairman